



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 37 of 2025 (WZ)**

Pushkar Kulkarni

..... Applicant

V/s

PMC, Pune & Ors

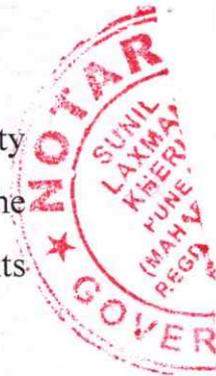
..... Respondent

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 7.**

I, B. M. Kukade, aged adult years, occupation – Service, the Regional Officer of the Maharashtra Pollution Control Board at Pune Region, having office address at 3<sup>rd</sup> Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in compliance of the Order dated 1/08/2025 passed by this Hon'ble NGT.
- (2) I say and submit that the present application is in violation of the guidelines governing the regulation and control of groundwater extraction in India.
- (3) I say and submit that the regulation and control of groundwater management and development in the country is

being carried out by the Central Ground Water Authority (CGWA) in accordance with the guidelines notified by the Ministry of Jal Shakti, dated 24/09/2020 and amendments dated 29/03/2023 thereto.



- (4) I say and submit that the Respondent-MPCB, conducts monitoring and collects groundwater samples twice a year during the pre-monsoon and post-monsoon periods at two locations— (1) Deshmukh Dug Well, Village Malegaon, Taluka Baramati and (2) Borate Vasthi, Moshi, Pimpri-Chinchwad as per the locations decided under National Water Monitoring Programme (NWMP). The analysis reports are published on the CPCB's official website.
- (5) I say and submit that surface water samples are monitored and collected on a monthly basis at 28 locations. These locations include rivers such as the Purna, Mula, Mutha, Indrayani, Bhima, Neera, Vel and Ghod, as well as the Ujani and Khadakwasla dams, as per the locations decided under National Water Monitoring Programme (NWMP). The analysis reports are published on the CPCB's official website.
- (6) I say and submit that the subject matter does not fall within the purview of the Respondent-MPCB. However, the Respondent-MPCB is granting Consent to Establish, Consent to Operate, and Renewal of Consent subject to condition to obtain NOC from the CGWA (Central Ground Water

Authority) in cases where the industries extracting groundwater above 10 CMD.

(7) Hence this Affidavit.

Solemnly affirmed on this 20<sup>th</sup> day of November, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 7.

ADVOCATE

*B.M. Kukade*  
(B.M. Kukade)  
Regional Officer-Pune



SUNIL LAXMAN KHERUD  
NOTARY-GOVT. OF INDIA  
B/3, MANIRATAN SOCIETY,  
ARYANESHWAR PUNE-411009

20 NOV 2025